

belong to other also as much as it belongs to you (*Interruptions*)

PROF. RASA SINGH RAWAT (Ajmer): The Minister of Home Affairs should express an unconditional apology. (*Interruptions*)

SHRI BALPAJ PASSI (Nainital): A scheme was being prepared to put us behind the bars. The Minister of Home Affairs should apologise unconditionally. (*Interruptions*;

English)

MR. SPEAKER: Somnath, ji I am on your point. I am not saying that this matter has to be dealt with in a particular manner. In my mind, I am not every clear as to what will come out of a matter of this nature when brought on the floor of the House, if you give me a proper notice I will let it be examined and we will come back

SHRI SOMNATH CHATTERJEE: Sir, give me half a minute. There are two aspects of the matter. One is what will happen with regard to the person whose conduct has been commented upon by the Election Commissioner. The other aspect is about the void that has been created as the Legislative Assembly's term has expired. There cannot be any legislative Assembly now; there is none. Here, the only alternative is to impose President's rule. How can a Government, which has been indicted by the Election Commissioner, continue under the garb of the caretaker Government? That is an issue which is entirely with the Central Government.?

MR. SPEAKER: I appreciate what you have said. Please take your seat. As far as the second part of your question is concerned, I have no difficulty, if the Government wants to respond to that. But as far as the first part of your question is concerned I have replied.

SHRI SOMNATH CHATTERJEE: I have said that there are two aspects and both are important. (*Interruptions*)

SHRI INDRAJIT GUPTA: The Home Minister is here. He should inform the House about this. Since yesterday, the 28th February, life of that Legislative Assembly has expired. Today is the first of March. What is the arrangement that the Government has made to fill this void? (*Interruptions*)

AN HON. MEMBER: We are not going to give in just by saying that it shall be inquired into. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: This is a political, moral and constitutional question. (*Interruptions*)

[Translation]

SHRI MADAN LAL KHURANA: We do want that President's Rule should be imposed. But the Government should express apology. (*Interruptions*)

[English]

SHRI S. B. CHAVAN: During the course of the day, I will come back to the House with all the details.

(Interruptions)

MR. SPEAKER: Mr. Charles should be given an opportunity to speak.

(Interruptions)

14. 20 hrs

RE. ALLEGED POLICE ATROCITIES ON BJP RALLYISTS ON 25TH FEBRUARY 1993- Contd

(English)

SHRI A. CHARLIES: Thank you, Sir. This morning, after the Question Hour, in your wisdom you have communicated the decision that the Business Advisory Committee has decided that the ulisted business will be taken up only for half-an-hour. And the whole House had accepted it. The whole Opposition did not raise any objection then.

In law, there are certain occasions when silence is more than speaking. So, by their Silence, they had approved it indirectly and we all agreed. Taking advantage of that decision, the honorable Leader of the Opposition spoke ten minutes even though you allowed for only three to five minutes. You explained the position, thereafter he objected and then, all hon. Members liked to speak on that. Then they walked in to the well of the House. (*Interruptions*). The Home Minister has, in unistaken terms, expressed his regrets on whatever had happened on the 25th February. In all humility, let me ask them one question. Have they got any regrets on what had happened on the 6th December? They have ruined the democracy, the secular fabric of the country and the whole minority and people of the country are now feeling a sense of insecurity. I want the BJP and other Opposition parties to express unconditional apology for what had happened on the 6th December. The UP Chief Minister, Mr. Kalyan Singh filed an affidavit that they will protect the masjid It is a very serious matter. BJP and its leaders should apologize for whatever happened on the 6th December. (*Interruptions*)

[*Translation*]

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I am sorry for expressing my agony once again. The hon. Minister of Home Affairs has expressed regrets for the misbehaviour with hon. Members on 25th. (*Interruptions*) He gave a stereotype reply in consonance with the routine functioning of the Ministry of Home Affairs. That an enquiry would be conducted and the question of taking steps against the concerned officials did not arise. Mr. Speaker, Sir, it is upto the Minister of home Affairs whether he takes or does not take steps. He is free to do his work as he likes. But I will do my duty. I would like to know as to about what he is going to conduct an inquiry when he emphatically says that the question of talking steps against the concerned officials did not arise. The he should also not talk of misbehaviour with the

hon. Members. (*Interruptions*)

Mr. Speaker, Sir, secondly, I had requested the Government to inquire in to the incident that took place in the V.P. House. Because the M.Ps. were present there. The Government might make a detailed statement about the incident that took place at other places. This discussion will continue. It is a political discussion. The Minister of Home Affairs will hold the discussion politically and we will also argue in our own way. My submission was to conduct an inquiry in to the incident that occurred at V.P. House. It concerns the Parliament and M.Ps. But the hon. Minister of Home Affairs has evaded the question that related to Parliament and the M.Ps.

In the morning Atalji made a request and pointed out that it was the question of the dignity of the Parliament. If the Minister of Home Affairs uses several ifs and buts over the question of misbehavior will the hon. M.Ps. including women M.Ps by the police, then we have every right to take exceptions to the conduct of the Government.

We cannot expect much gentleness from this Government as is evident from its conduct and style of functioning. But my point was regarding misbehaviour with the M.Ps and the dignity of the House. Mr. Speaker, Sir, the Ministry of Home Affairs will conduct an inquiry in to it as a matter of routine which would not meet our demand. We not want that whatever inquiry has been made should be kept as a secret. We want to make it public. Let the enquiry be conducted. But I am apprehensive that the Ministry of Home Affairs will conduct the inquiry in a routine way. So it will not solve our purpose. We had objections to it. I thought it proper to make a submission to you in this regard.

MR. SPEAKER: Whatever Shri Jaswant Sngnji said.

(*Interruptions*)

SHRI RAJVEER SINGH (Aonal): Mr. Speaker, Sir, Tytler sahab is making a gesture of snobbing

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Why are you raising unnecessary things? Why do you make a false statement. (*Interruptions*) He is interpreting arising my hand as a threat to step (*Interruptions*)

[*English*]

SHRI A. CHARLES: Instead of saying all this he should have congratulated the Government for protecting the life and property of the people of Delhi and for giving a sense of security to them. February 25 was a dark day but the Government protected the country. I have a resolution for congratulating the Government, the way it has handled the situation. The BJP must apologise for what happened on the 6th December. The greatest harm has done to the secular fabric of the country.

DR. KARTIRESHWAR PATRA (Balasore): Sir, Members should at least maintain some decorum in the House. Nowadays we hear slogans and such other things in the House. Members should keep the prestige of the House.

[*Translations*]

MR. SPEAKER: I have Shri Jaswant Singhji with rapt attention I know it well that the Members whether they belong to this House or the other House, show high regard to one another. If anything unforward happen set with anybody, we hold an enquiry into it. But it is also true that outsiders and M.Ps are all equal. I can't make any distinction between them. We should not have a feeling that we should get something special only because we are Members of Parliament. Taking all these things into account

the Chair as well as the Government will take appropriate action. We are the Members of this very House. There should be no discrimination between a Member of Parliament and a Common man. We should not allow this thing. I shall do whatever is deemed fit.

14.27 hrs

PAPERS LAID ON THE TABLE

[*English*]

Notifications under International Airports Authority Act, 1971

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table-

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the International Airports Authority Act, 1971:-

- (i) The International Airport Authority of India (Gratuity) Amendment Regulations, 1992 published in Notification No. PBRs/IR/1115/1/82/Vol.VI/6560 in Gazette of India dated the 23rd May, 1992, together with an explanatory Note.
- (ii) The International Airports Authority of India (Leave) Amendment Regulations, 1992 published in Notification No. PBRs/SE/12/73-Vol. IV in Gazette of India dated the 28th October, 1992 together with an Explanatory Note.
- (iii) The International Airports Authority of India (Medical Attendance and Treatment) Amendment Regulations, 1992 published in Notifica-